

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 186/MP/2019

Subject : Petition seeking the Commission's permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Nabinagar TPS Stage-I (3X660 MW), beyond the period of six months from the date of its first synchronization, i.e beyond 13.7.2019.

Date of Hearing : 16.7.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S.Jha, Member

Petitioner : Nabinagar Power Generating Company Limited

Parties present : Mis Swapna Seshadri, Advocate, NPGCL
Shri Lalit Gupta, NPGCL
Shri Sukhjinder Singh, NPGCL
Shri Gajendra Singh, POSOCO
Shri Ashok Rajan, POSOCO

Record of Proceeding

Learned counsel for the Petitioner submitted that present Petition has been filed for seeking permission of the Commission for injection of infirm power into the grid including drawal of start-up power for testing including full load testing of Unit-I of the Nabinagar Thermal Power Station Stage-I (Project), beyond the period of six months from the date of its first synchronization i.e 13.7.2017 and upto 13.1.2020 or till declaration of commercial operation, whichever is earlier. Learned counsel submitted that due to certain developments beyond the control of the Petitioner, the Petitioner could not declare commercial operation of the project by 13.7.2019 and requested to issue direction to Eastern Regional Load Despatch Centre (ERLDC) in this regard.

2. The Representative of POSOCO submitted that ERLDC has no objection for granting permission to the Petitioner for injection of infirm power into the grid.

3. After hearing the learned counsel for the Petitioner and the Representative of POSOCO, the Commission directed ERLDC to permit the Petitioner for injection of infirm power of Unit-I of the Project immediately. Accordingly, the Commission reserved order in the Petition.

By order of the Commission

Sd/-
(T. D. Pant)
Dy. Chief (Law)